ं (क) पिछले तीम वर्षों के दौरान तथा चाल् वर्ष में, महिलाओं पर हुए अत्याचारों के कुल कितने मामले सरकार की जानकारी में आए हैं बीर उनका वर्ष-बार तथा राज्य-बार ब्योरा क्याहै:

Written Answers

- (ख) ऊपर उल्लिखित वर्षों के दौरान ऐसे कुस कितने मामले न्यायालयों में दर्ज किए गए हैं;
- (ग) इनमें कितने व्यक्ति दोषी पाए गए तथा उनके विश्व की गई कार्यक्षित का क्यौरा क्या है; और
- (घ) इन अत्याचारों को राकने हेतु सरकार हारा कीन-कीन से कदम उठाए गए हें अथवा उठाये जाने का विचार है?

मानव संसाधन विकास मंद्रालय (महिला और बास विकास विभाग) में राज्य मंद्री (श्रीमती बासव राजेश्वरी): (क) से (घ) सूचना एक व्र की जा रही है और सदन के पटल पर रख दी जाएगी।

## Setting-up of Staff Women Commission in Delhi

3388. SHRIMATI CHANDRIKA ABHI-NANDAN JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any State Women Commission would be set up in Delhi;
  - (b) if so, the details thereof;
- (c) what would be the term of office of the proposed Commission together with the number of its members and the criteria to be followed for their selection;
- (d) what is the amount likely to be allocated as token funds for the Commission and what will be the respective share of State and Central Government therein; and

(e) the details of the schemes likely to be undertaken by the State Women Commission and the provisions made to solve their problems?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SMT. BASAVA RAJESWARI): (a) Yes, Sir.

- (b) to (c) Details are being worked out by the Government of the National Capital Territory of Delhi.
- (d) No Central Government grant is provided for Setting up of State Women's Commissions. The National Capital Territory of Delhi has made a provision of Rs. 1 lakh for the year 1993-94 and Rs. 10 lakhs for the year 1994-95.

## Guidelines for Admission in Professional College

- 3389. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Supreme Court had laid down guidelines for admission into privately owned professional colleges;
  - (b) if so, the details thereof;
- (c) whether there is any similar proposal to lay down guidelines for Government owned professional colleges;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (e) The Supreme Court in its judgement dated 4-2-1993 in Unnikrishnan's case prescribed a Scheme for regulating admission into private, unaided professional colleges. According to the earmarking, 50% seats as free seats and remaining 50% as payment